



GOVERNMENT OF JAMMU AND KASHMIR  
Department of Rural Development and PR  
Civil Secretariat, Srinagar/**Jammu**

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**Notification,**  
**Jammu, the 22<sup>nd</sup> November, 2018**

SRO **525**.- In exercise of the powers conferred by section 43 of the Jammu and Kashmir Panchayati Raj Act, 1989 read with sub-rule (I) of rule 43 of the Jammu and Kashmir Panchayati Raj Rules, 1996, the Government hereby notify **"Additional Deputy Commissioner"** concerned in each District to be the **"Authority"** for the purposes of the Act & rules.

By order of the Government of Jammu and Kashmir.

*Sheetal*  
(Sheetal Nanda) IAS 22/11/18

Secretary to the Government,  
Department of Rural Development & PR

No.:-RD/Panch/123 /2018

Dated: -**22**11-2018

Copy to the:-

- 01 Advisor (V) to the Hon'ble Governor.
- 02 All Financial Commissioners
- 03 Principal Secretary to the Hon'ble Governor
- 04 All Principal Secretaries to the Government
- 05 Chief Electoral Officer, J&K, Srinagar.
- 06 All Commissioner/Secretaries to the Government.
- 07 Divisional Commissioner, Kashmir.
- 08 Divisional Commissioner, Jammu.
- 09 Inspector General of Police, Jammu/Kashmir.
- 10 All Deputy Commissioners, Jammu and Kashmir
- 11 Director General, Rural Development Department Jammu
- 12 Director Rural Development Department Kashmir
- 13 Director, Local Bodies, Kashmir/Jammu
- 14 All Assistant Commissioner Development.
- 15 All District Panchayat Officers.
- 16 General Manager, Government Press, Kashmir for publication.
- 17 General Manager, Government Press, Jammu for publication.
- 18 Private Secretary to the Chief Secretary, J&K, Srinagar.
- 19 Private Secretary to Secretary to the Government, Department of Rural Development & PR for information of Secretary.
- 20 In-charge Departmental Website.
- 21 Government Order file (w.3.s.c).